

**CUSTOMS EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL  
NEW DELHI  
PRINCIPAL BENCH, COURT NO. 4**

**SERVICE TAX APPEAL NO. 51608 OF 2018**

[Arising out of Order-in-Appeal No. 177(SM) ST/JPR/2018 dated 13.03.2018  
passed by the Commissioner (Appeals) CGST & Central Excise, Jaipur]

**DESERT INN LTD**

**Appellant**

Vs.

**COMMISSIONER, CGST & CENTRAL EXCISE  
COMMISSIONERATE, JAIPUR I**

**Respondent**

**Appearance:**

Present for the Appellant : Shri Yash Tondon, Advocate

Present for the Respondent: Shri Harshvardhan, Authorised  
Representative

**CORAM:**

**HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)**

**HON'BLE MR .P. V. SUBBA RAO, MEMBER (TECHNICAL)**

**FINAL ORDER NO. 50894 /2023**

**DATE OF HEARING/DECISION: 11/07/2023**

**DR. RACHNA GUPTA**

The matter has been settled under the SVLDRS Scheme. Discharge certificate has already been issued in favour of the appellant and the same has been acknowledged by the Department. Resultantly, the appeal stands dismissed as withdrawn.

(Dictated and pronounced in open court)

**(DR. RACHNA GUPTA)  
MEMBER (JUDICIAL)**

**(P. V. SUBBA RAO)  
MEMBER(TECHNICAL)**